



**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/66/2015/ARE-16  
(Encl: Recommendation & original  
Report of Inquiry Officer with  
connected records)

Dr.B.R.Ambedkar Veedhi,  
Multi Storied Building,  
Bengaluru,  
dated: 09/02/2021.

**To,**

Sri.L.K.Attheeq, I.A.S.,  
Principal Secretary to Government  
Rural Development and  
Panchayath Raj Department,  
Multi Storied Buildings,  
Bengaluru 560 001.

Respected Sir,

**Sub :** Departmental inquiry against  
1.Sri.H.C.Puttaswamy, the then Executive Officer,  
Taluk Panchayath, Mysore, (2) Sri.S.N.Dayananda,  
the then Assistant Executive Engineer, and (3)  
Sri.Gangadharaiah, the then Assistant Engineer,  
Panchayath Raj Engineering Sub-Division, Hunsur  
Taluk, Mysore Dist. -Reg.

Ref: Government Order No. RDP 269 VSB 2014 Bengaluru  
dated 29/1/2015.

\*\*\*\*\*

With Reference to the above, I am directed to forward herewith the recommendation of Hon'ble Uplokayukta, State of Karnataka, dated 09.02.2021 along with the report of inquiry Officer and relevant records as noted below:

**INDEX**

<b>Sl. No.</b>	<b>Particulars of Documents</b>	<b>Page Nos.</b>
	Recommendation dated 09/02/2021 of Hon'ble Upalokayukta along with inquiry report	One sealed cover
<b>File 1</b>	Order Sheet File (Original).	1-32
<b>File 2</b>	<b>Documents containing :</b> I. 12(3) report of Hon'ble Upalokayukta-II,	33-38

R  
18.2.21  
/9

	dated: 06/11/2014. (xerox) II. Government Order No. ಗ್ರಾಅಪ 269 ವಿಸೇಬಿ 2014, ಬೆಂಗಳೂರು, ದಿನಾಂಕ 29/01/2015. (xerox)	39-40
	III. Nomination order No: Uplok-2/DE/66/2015 Bengaluru, dated: 05/02/2015 of Hon'ble Upalokayukta-II, Bangalore (Xerox)	41-42
	IV. Articles of charges dtd.04/05/2015. (Original)	43-64
	V. First Oral Statement of DGO-2 dtd:29/06/2015 (original)	65
	VI. First Oral Statement of DGO-1 and 3 dtd:30/05/2015 (original)	66-67
	VII. Written statement of DGO-1 dt. 20/08/2015. (original)	68-72
	VIII. Written statement of DGO-2 and 3 dt.29/02/2016. (original)	73-80
	IX. Second oral statement of DGO-1 and DGO-3 Dt.08/01/2021. (original)	81-82
	X. Questionnaire of DGO-3 dt: 22/01/2021. (Original)	83-87
	XI. Written arguments of DGO-1 and DGO-3 dt.27/01/2021 (Original 88 to 116 Certified Copy 117 xerox 118)	88-118
<b>File 3</b>	<b>Witness examined on behalf of the Disciplinary Authority</b>	
	<b>PW-1:</b> Sri.Rajaiaha H.H., dt. 17/12/2020 (original)	119-121
	<b>PW-2:</b> Sri. B.R. Anilkumar, the then Chief Engineer, Karnataka Lokayukta, Bengaluru dt. 08/01/2021. (Original)	122-128

<b>File 4</b>	<b>Witness examined on behalf of the DGO</b>	
	<b>DW-1:</b> Sri. <b>H.C. Puttaswamy</b> , the then Executive Officer, Taluk Panchayathi, Mysore, Presently working as Deputy Secretary, Zilla Panchayath, Hassan dated:11/01/2021. (Original)	129-136
<b>File 5</b>	<b>Documents marked on behalf Disciplinary Authority (Ex.P1 to Ex.P.10)</b>	
	<b>Ex.P-1:</b> Complaint of complainant dated 09/03/2009 (Original)	137
	<b>Ex.P-1(a)</b> Information regarding complaint. (Xerox)	138
	<b>Ex.P-1(b)</b> Latter address by complainant to CE Lokayukta dated: 27/02/2009. (Xerox)	139
	<b>Ex.P-2:</b> Letter addressed by CE Lokayukta dt:12/01/2009 to complainant sought some information. Form No. I (Complaint) dated 09/03/2009 (Original).	140
	<b>EX.P-3:</b> Form No. I (Complaint) dated 18/12/2008 (Original).	141-142
	<b>EX.P-4</b> : Form No. II (Affidavit) dated 18/12/2008 (Original).	143
	<b>EX.P-5:</b> Complainant along with complaint submitted some documents pertains to works (xerox).	144-158
	<b>EX.P-6:</b> Letter dated: 25/02/2009 of Chief Engineer Lokayukta addressed to complainant regarding sought some information & EO	159-161

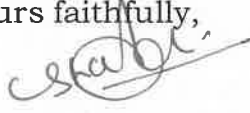

	letter dated 30/07/2009 addressed to CE, Lokayukta (Xerox 159-160 & 161 Original)	
	<b>Ex.P-7:</b> Certified xerox copy of Kiresodlu village Bus Stand construction work along with covering letter dated 30.07.2009. (Xerox)	162-165
	<b>Ex.P.8:</b> Cash Book extract of EO regarding release of Rs. 50,000/- to the said work to treasury cheque No. 066797. (Xerox)	166-167
	<b>Ex.P.9:</b> Receipt dt: 26/03/2008 of complaint for being received Rs. 43,500/- regarding the said work. (Xerox)	168
	<b>Ex.P.9(a)</b> Covering letter of DGO-1 dt: 16/04/2010 addressed to Chief Engineer, Lokayukta along with enclosures. (169-170 original and 171 to 174 Xerox)	169-174
	<b>Ex.P.10:</b> Letter dt: 30/03/2009 of Chief Engineer Lokayukta Addressed to DGO-2 to submit comments within 15 days. (Original)	175
	<b>Ex.P.11:</b> Letter dt: 28/04/2009 of DGO-2 addressed to Chief Engineer, Karnataka Lokayukta, sought time to submit comments (Original)	176
	<b>Ex.P.12:</b> Letter of Executive Officer, Taluk	177-178

	<p>Panchayath, Hunsur dt: 08/05/2009 addressed to Chief Engineer, Lokayukta regarding explanation of Kiresodlu village, bus stand construction work. (Original)</p> <p><b>Ex.P.12(1):</b> Along with letter enclosed estimation and other documents. ( 9 Sheets). (Attested copies)</p>	179-187
	<p><b>Ex.P.13:</b> Letter dt: 11/02/2009 of Executive Officer, Taluk Panchayath, Hunsur addressed to Chief Engineer, Lokayukta, regarding the amount credited in Kaveri Grameena Abiruddi Bank. (Original)</p>	188
	<p><b>Ex.P.14:</b> Comparative Statement of Kirsodlu Bus Stand as per estimate and as per execution. (Xerox)</p>	189
	<p><b>Ex.P.15:</b> Spot Mahazar dt: 11/12/2009 along with DGO-2 and 3. (Original)</p>	190-193
	<p><b>Ex.P.16:</b> The manual of contingent expenditure 1958. (Xerox)</p>	194
	<p><b>Ex.P.16(a):</b> Para 17 of The manual of contingent expenditure 1958. (Xerox)</p>	195
	<p><b>Ex.P.17:</b> The Karnataka PWD accounts code. (Xerox)</p>	196
	<p><b>Ex.P.17(a):</b> Para 209 (D) of The Karnataka PWD accounts code. (Xerox)</p>	197-198

	<b>Ex.P.18:</b> Investigation report of IO dt: 13\03\2014.  (Original)	199-213
<b>File 6</b>	<b>Documents marked on behalf of the DGOs</b>	
	<b>Ex. D-1 :</b> Government order No. ಗ್ರಾಅಪ 100 ಜಿಪಲ 05, ಬೆಂಗಳೂರು ದಿನಾಂಕ: 01/06/2005. ( Xerox )	214-216
	<b>Ex. D-2 :</b> Government order No. ಗ್ರಾಅಪ 100 ಜಿಪಲ 05, ಬೆಂಗಳೂರು ದಿನಾಂಕ: 01/06/2005. ( Xerox )	217-219
	<b>Ex. D-3 :</b> The Karnataka Taluk Panchayaths ( Finance and Accounts) Rules, 1996  (Xerox)	220-222
	<b>Ex.D-4:</b> The document showing Rs. 43,500/- had been remitted to contractor through treasury.  (Xerox)	223
	<b>Ex. D-5:</b> Officer Note regarding the Kiresodlu village, bus stand construction work.  (xerox)	224-228
	<b>Ex. D-6:</b> Photo of the Kiresodlu village, bus stand construction work.  (Original)	229
	<b>Ex. D-7:</b> Contract certificate of Kiresodlu village, bus stand construction work.  (Xerox)	230
	<b>Ex. D-8:</b> Attested copy of the treasury KTC 28	231

	<p>regarding Rs. 43,500/- had been Paid to contractor. ( Attested copy)</p>	
	<p><b>Ex. D-9:</b> Notification dt: 12/11/2008 showing DGO-1 has been transferred from Hunsur (Xerox) <b>Ex. D-9(a):</b> CTC showing DGO-1 had been transferred on 17/11/2008 from Hunsur. (Xerox)</p>	<p>232  233-234</p>
	<p><b>Ex. D-10:</b> Letter dt: 08/05/2009 and 11/06/2009 <b>&amp;11</b> of EO Taluk Panchayath, Hunsur addressed to Chief Engineer, Lokayukta regarding misappropriation of Government Funds of the said works. (Xerox)</p>	<p>235-237</p>
	<p><b>Ex. D-12:</b> Executive Officer, Taluk Panchayath, Hunsur dt: 17/11/2009 given notice to other DGOs excluding DGO-1 in the said work. (Xerox copy)</p>	<p>238</p>

Yours faithfully,

  
 (Usharani)  
 Registrar,  
 Karnataka Lokayukta,  
 Bengaluru.

Copy to the Addl.Registrar of Enquiries-16, Karnataka Lokayukta, Bengaluru.,  
 for information and further necessary action.







KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.66/2015/ARE.16

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 09.02.2021.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Shri H.C.Puttaswamy, the then Executive Officer, Taluk Panchayath, Mysore, (2) Sri S.N.Dayananda, the then Assistant Executive Engineer, and (3) Sri Gangadharaiyah, the then Assistant Engineer, Panchayath Raj Engineering Sub-division, Hunsur Taluk, Mysore District - reg.

Ref:- 1) Proceedings Order No. RDP 269 VSB 2014 dated 29.01.2015.

2) Nomination order No. UPLOK-2/DE.66/2015 dated 05.02.2015 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 04.02.2021 of Additional Registrar of Enquiries-16, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 29.01.2015 initiated the disciplinary proceedings against (1) Shri H.C.Puttaswamy, the then Executive Officer, Taluk Panchayath, Mysore, (2) Sri S.N.Dayananda, the then Assistant Executive Engineer, and (3) Sri Gangadharaiyah, the then Assistant Engineer, Panchayath Raj

Engineering Sub-division, Hunsur Taluk, Mysore District, [hereinafter referred to as Delinquent Government Officials, for short as 'DGOs 1 to 3' respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE.66/2015 dated 05.02.2015 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently, by order dated 07.02.2019, Additional Registrar of Enquiries.16, Karnataka Lokayukta, Bengaluru, was re-nominated as the Inquiry Officer to continue the said departmental inquiry against DGOs.

3. The DGO - 1 Shri H.C.Puttaswamy, the then Executive Officer, Taluk Panchayath, Mysore, DGO -2 Sri S.N.Dayananda, the then Assistant Executive Engineer, and DGO - 3 Sri Gangadharaiiah, the then Assistant Engineer, Panchayath Raj

Engineering Sub-division, Hunsur Taluk, Mysore District, were tried for the following charges :-

"That you DGO No. 1) Sri. H.C.Puttaswamy, the then Executive Officer, Taluk Panchayathi, Mysore, presently working as Deputy Secretary, Zilla Panchayath, Hassan, 2) Sri.S.N.Dayananda, the then Assistant Executive Engineer, Zilla Panchayathi, Hunsur Taluk, Mysore District, presently working as Assistant Executive Engineer, B.B.M.P., Mahadevapura Zone, White Field Road, Bangalore and, 3) Sri.Gangadharaiiah, the then Assistant Engineer, Panchayath Raj Engineering Sub Division, Hunsur Taluk, Mysore District, presently working as Assistant Engineer, B.B.M.P., Uttarahalli Sub Division, Bangalore South while discharging your duties:

1. Under Taluk Panchayath Development Scheme the work of constructing a bus shelter at Kiresodlu village was included in the action plan for the year 2007-08 and Rs.50,000/- was granted for the purpose vide SDR No.280 dated 19/2/2008.
2. As per the completion report (annexure-E in IR) the construction of the bus shelter at Kiresodlu village was completed on 06/02/2008 but, as per the letter of the Executive Officer concerned Hunsur Taluk Panchayath dated: 08/05/2009 (original letter available at page 82 of the file) the construction of the bus shelter could not be undertaken because the villagers demanded that a bigger bus shelter than the proposed size should be constructed. Even then false bill was raised and bill amount was disbursed and afterwards the work was executed in 2009.
3. The IO states that, you DGO No. 2, Sri.S.N.Dayanand yourself informed that the bus shelter was constructed in December 2008, 10 months after he endorsed the measurement in the MB book and signed the completion report.
4. You DGO Nos. 1 to 3 have executed the work after recording the measurements, in the measurement book, the measurement recorded in the measurement book (M.B. No. 12939 [Annexure-G] did not tally with

the actual works executed at site and it resulted in excess payment of Rs.8,529/- causing loss to the Government exchequer (Para 2.03 of I.R).

5. From the above points it is clear that, you DGO Nos. 1 to 3 without constructing the Bus Shelter in Kiresodlu Village, have drawn the amount, but was also found that, as you DGO Nos. 1 to 3 have constructed the Bus Shelter after raising the bills, the measurements recorded in the measurement book, were not according to the actual.
6. You DGO No. 1 admitted the false bill, inspite of thoroughly knowing as per your office letter dated 08/05/2009 that the bus shelter had not been constructed you DGO No.1 admitted false bill(para 4.05 (b) (i))
7. Though, the amount was disbursed to the contractor without the work being executed you DGO No. 1 falsely showed the amount drawn to have been remitted to bank account, as per entry dated 14/03/2008 at page 18 in the cash book and also mentioned treasury token No.672/07-08 (para 4.05 (b) (ii))
8. False bill was raised in contravention of para 17 of the manual of contingent expenditure
9. You DGO Nos. 2 and 3 recorded false measurement and raised false bills, though, at that time bus shelter construction work at Kiresodlu village had not been executed.

and thereby you DGO Nos. 1 to 3 failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct)Rules 1966. "

4. The Inquiry Officer (Additional Registrar of Enquiries-16) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO 1 Shri H.C.Puttaswamy, the then Executive Officer, Taluk Panchayath, Mysore, and DGO - 3 Sri Gangadharaiah, the then Assistant Engineer, Panchayath Raj Engineering Sub-division, Hunsur Taluk, Mysore District, is ' proved '.
5. During the course of Enquiry, in view of orders of Hon'ble KAT in A.No.7910/2015 filed by DGO.2 Sri S.N.Dayanand, further enquiry against DGO.2 are dropped as DGO.2 was given opportunity to file his comments in the complaint file.
6. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.
7. As per the First Oral Statement of DGOs furnished by the Enquiry Officer,


- i) DGO.1 Shri H.C.Puttaswamy has retired from service on 30.06.2019; and
- ii) DGO - 3 Sri Gangadharaiah, is due for retirement from service on 30.06.2023.

8. Having regard to the nature of charge 'proved' against the DGOs 1 and 3, and considering the totality of circumstances, it is hereby recommended to the Government;

- i) to impose penalty of 'permanently withholding 5% of pension payable to DGO 1 Sri H.C.Puttaswamy;
- ii) to impose penalty of 'withholding 3 annual increments payable to DGO 3 Sri Gangadharaiah, with cumulative effect'

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*

ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಉಪಲೋಕ್-2/ಡಿಇ-66/2015/ಎ.ಆರ್.ಇ-16

ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,  
ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,  
ಬೆಂಗಳೂರು-560001,  
ದಿನಾಂಕ: 04.02.2021.

ವಿಚಾರಣಾ ವರದಿ

ಉಪಸ್ಥಿತರು: ಸೆಲ್ವಕುಮಾರ್.ಸಿ, ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-16,  
ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು.

ವಿಷಯ: ಆ.ಸ.ನೌ-1 ಶ್ರೀ ಹೆಚ್.ಸಿ. ಪುಟ್ಟಸ್ವಾಮಿ, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಮೈಸೂರು ಪ್ರಸ್ತುತ ಉಪ ಕಾರ್ಯದರ್ಶಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಹಾಸನ, ಆ.ಸ.ನೌ-2 ಶ್ರೀ ಎಸ್.ಎನ್. ದಯಾನಂದ, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಹುಣಸೂರು ತಾಲ್ಲೂಕು, ಮೈಸೂರು ಜಿಲ್ಲೆ ಪ್ರಸ್ತುತ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಬಿಬಿಎಂಪಿ, ಮಹದೇವಪುರ ವಲಯ ವೈಟ್ ಫಿಲ್ಡ್ ರೋಡ್, ಬೆಂಗಳೂರು ಮತ್ತು ಆ.ಸ.ನೌ-3 ಶ್ರೀ ಗಂಗಾಧರಯ್ಯ, ಹಿಂದಿನ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರ್ ಉಪ ವಿಭಾಗ, ಹುಣಸೂರು ತಾಲ್ಲೂಕು, ಮೈಸೂರು ಜಿಲ್ಲೆ ಪ್ರಸ್ತುತ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಬಿಬಿಎಂಪಿ ಉತ್ತರಹಳ್ಳಿ ಉಪ ವಿಭಾಗ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ರವರುಗಳ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ:
1. ಕಂಪ್ಲೆಟ್/ಉಪಲೋಕ್/ಎಂವೈಎಸ್/1060/2008/ಡಿಆರ್‌ಇ-4 ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984 ರ ಕಲಂ 12(3) ರನ್ವಯ ವರದಿ ದಿನಾಂಕ: 06.11.2014.
  2. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಗ್ರಾಅಪ 269 ವಿಸೇಬಿ 2014 ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 29.01.2015.
  3. ನಾಮನಿರ್ದೇಶನ ಸಂಖ್ಯೆ.ಉಪಲೋಕ್-2/ಡಿಇ/66/2015, ಬೆಂಗಳೂರು ದಿನಾಂಕ: 05.02.2015.
  4. Note No.Uplok-1 & 2/DE/Transfers/2019, dated 07.02.2019.

\* \* \* \* \*

1. ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ (ಸೀ. ಬಿ & ಸಿ), ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ರವರ ನಡವಳಿ ಸಂಖ್ಯೆ ಗ್ರಾಅಪ 269 ವಿಸೇಬಿ 2014 ಬೆಂಗಳೂರು, ದಿನಾಂಕ 29.01.2015 ರ ಪ್ರಕಾರ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸುವಂತೆ ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಗೆ ವಹಿಸಿದ್ದು, ಅದರನುಸಾರ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ-2 ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ ಉಪಲೋಕ್-2/ಡಿಇ/66/2015 ಬೆಂಗಳೂರು ದಿನಾಂಕ 05/02/2015 ರಂತೆ ಆ.ಸ.ನೌ-1 ಶ್ರೀ ಹೆಚ್.ಸಿ. ಪುಟ್ಟಸ್ವಾಮಿ, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಮೈಸೂರು, ಆ.ಸ.ನೌ-2 ಶ್ರೀ ಎಸ್.ಎನ್. ದಯಾನಂದ, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಹುಣಸೂರು ತಾಲ್ಲೂಕು, ಮೈಸೂರು ಜಿಲ್ಲೆ ಪ್ರಸ್ತುತ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಬಿಬಿಎಂಪಿ, ಮಹದೇವಪುರ ವಲಯ, ವೈಟ್ ಫಿಲ್ಡ್ ರೋಡ್, ಬೆಂಗಳೂರು ಮತ್ತು ಆ.ಸ.ನೌ-3 ಶ್ರೀ ಗಂಗಾಧರಯ್ಯ, ಹಿಂದಿನ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರ್ ಉಪ ವಿಭಾಗ, ಹುಣಸೂರು ತಾಲ್ಲೂಕು, ಮೈಸೂರು ಜಿಲ್ಲೆ ಪ್ರಸ್ತುತ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಬಿಬಿಎಂಪಿ ಉತ್ತರಹಳ್ಳಿ ಉಪ ವಿಭಾಗ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ರವರುಗಳ ( ಇನ್ನು ಮುಂದೆ ಕ್ರಮವಾಗಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ-1 ರಿಂದ 3 ಎಂದು ಸಂಖ್ಯೋದಿಸಲ್ಪಡುವರು ) ರವರುಗಳ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆ ಸಿದ್ಧಪಡಿಸಿ ಜಾರಿಗೊಳಿಸಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಿ ವಿಚಾರಣಾ ವರದಿ ಸಲ್ಲಿಸಲು ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-11, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರನ್ನು ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನಾಗಿ ನೇಮಕ ಮಾಡಿದ್ದು, ಅದರಂತೆ, ಸದರಿಯವರು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ-1 ರಿಂದ 3 ರವರೆಗಿನ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆಯನ್ನು ಸಿದ್ಧಪಡಿಸಿದ್ದು, ನಂತರ ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-11 ರವರಿಂದ ಅಪರ ನಿಬಂಧಕರು,



ವಿಚಾರಣೆಗಳು-16 ಕ್ಕೆ ವರ್ಗಾವಣೆಗೊಂಡಿರುತ್ತದೆ. ಸದರಿ ದೋಷಾರೋಪಣೆಯು ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ:-

**ANNEXURE-I**

**CHARGE :**

That you DGO No. 1) Sri. **H.C.Puttaswamy**, the then Executive Officer, Taluk Panchayathi, Mysore, presently working as Deputy Secretary, Zilla Panchayath, Hassan, 2) Sri.**S.N.Dayananda**, the then Assistant Executive Engineer, Zilla Panchayathi, Hunsur Taluk, Mysore District, presently working as Assistant Executive Engineer, B.B.M.P., Mahadevapura Zone, White Field Road, Bangalore and, 3)Sri.**Gangadharaiah**, the then Assistant Engineer, Panchayath Raj Engineering Sub Division, Hunsur Taluk, Mysore District, presently working as Assistant Engineer, B.B.M.P., Uttarahalli Sub Division, Bangalore South while discharging your duties:

1. Under Taluk Panchayath Development Scheme the work of constructing a bus shelter at Kiresodlu village was included in the action plan for the year 2007-08 and Rs.50,000/- was granted for the purpose vide SDR No.280 dated 19/2/2008.
2. As per the completion report (annexure-E in IR) the construction of the bus shelter at Kiresodlu village was completed on 06/02/2008 but, as per the letter of the Executive Officer concerned Hunsur Taluk Panchayath dated: 08/05/2009 (original letter available at page 82 of the file) the construction of the bus shelter could not be undertaken because the villagers demanded that a bigger bus shelter than the proposed size should be constructed. Even then false bill

- was raised and bill amount was disbursed and afterwards the work was executed in 2009.
3. The IO states that, you DGO No. 2, Sri.S.N.Dayanand yourself informed that the bus shelter was constructed in December 2008, 10 months after he endorsed the measurement in the MB book and signed the completion report.
  4. You DGO Nos. 1 to 3 have executed the work after recording the measurements, in the measurement book, the measurement recorded in the measurement book (M.B. No. 12939 [Annexure-G] did not tally with the actual works executed at site and it resulted in excess payment of Rs.8,529/- causing loss to the Government exchequer (Para 2.03 of I.R).
  5. From the above points it is clear that, you DGO Nos. 1 to 3 without constructing the Bus Shelter in Kiresodlu Village, have drawn the amount, but was also found that, as you DGO Nos. 1 to 3 have constructed the Bus Shelter after raising the bills, the measurements recorded in the measurement book, were not according to the actual.
  6. You DGO No. 1 admitted the false bill, inspite of thoroughly knowing as per your office letter dated 08/05/2009 that the bus shelter had not been constructed you DGO No.1 admitted false bill(para 4.05 (b) (i))
  7. Though, the amount was disbursed to the contractor without the work being executed you DGO No. 1 falsely showed the amount drawn to have been remitted to bank account, as per

entry dated 14/03/2008 at page 18 in the cash book and also mentioned treasury token No.672/07-08 (para 4.05 (b) (ii))

8. False bill was raised in contravention of para 17 of the manual of contingent expenditure
9. You DGO Nos. 2 and 3 recorded false measurement and raised false bills, though, at that time bus shelter construction work at Kiresodlu village had not been executed.

and thereby you DGO Nos. 1 to 3 failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct)Rules 1966.

## **ANNEXURE-II**

### **STATEMENT OF IMPUTATION OF MISCONDUCT:**

An investigation was taken up under Section 9 of the Karnataka Lokayukta Act, 1984, on the basis of complaint filed by Sri.H.H.Rajaiah S/o Hanumaiah Heggamaduru village, Hanagodu Hobli and post, Hunsur taluk, Mysore district, (hereinafter referred as complainant), against 1) Sri.H.C. Puttaswamy, the then Executive Officer, Taluk Panchayath Mysore district and, 2) Sri.S.N.Dayananda, the then Assistant Executive Engineer, Zilla Panchayath, Hunsur taluk, Mysore district (hereinafter referred to as DGO Nos. 1 and 2 for short) alleging that they being the public/government servants, have committed misconduct

2. According to the complainant: The DGO Nos. 1 and 2 have committed irregularities by raising bills and making payments towards the works of constructing of bus shelter in Kiresodlu village, providing drain in Konanahosahalli village and providing mini water supply scheme to SC colony in Hemmige village in Hunsur taluk even though, the works were not executed at the sites.
3. The complaint was entrusted to Chief Engineer, Karnataka Lokayukta at Bangalore to investigate the report. The Chief Engineer in TAC (hereinafter referred to as investigating officer, I.O for short) got the investigation conducted and submitted report stating that, payments were made to the contractor by admitting the bills, even though the bus shelter was not constructed in Kiresodlu village was established. As per the investigation report the measurements in the measurement book were recorded without constructing bus shelter and after a bus shelter was constructed but, the measurement of the same did not tally with the measurements recorded in the measurement book and the same has resulted in financial loss of Rs.8,529/- to the government. As per the Investigation report the following officers are responsible for the said financial loss: 1) Sri.H.C.Puttaswamy, The Executive Officer, 2) Sri.S.N.Dayananda, The Assistant Executive Engineer and, 3) Sri.Gangadharaiah, The Assistant Engineer.
4. After receipt of the report, Sri.Gangadharaiah, the then Assistant Engineer, Site Engineer, PRE Sub Division Hunsur is shown as DGO No. 3. Whereas the DGO Nos. 1 and 2 are already on record. So copy of said investigation report along with complaint was sent to the DGO Nos. 1 to 3. For that, the DGO Nos. 1 to 3 have submitted their reply denying the correctness of the investigation report. Thereafter, the

I.O. has submitted further report furnishing clarification about the objections raised by the DGO Nos. 1 to 3 stating that the letter of the Executive Officer concerned, Hunsur Taluk Panchayath, dated: 08/05/2009 shows that the bus shelter in question was not constructed at Kiresodlu village at the time stated in measurement book and completion certificate because the villagers did not allow the department to construct the bus shelter on the ground that the proposed bus shelter size was small and the measurement in the MB book showed that the later constructed bus shelter do not tally with the measurement recorded in the measurement book.

5. The report of the I.O. is that, records show that DGO Nos. 1 to 3 i.e.,
- 1) Sri.H.C.Puttaswamy, the then Executive Officer, Taluk Panchayathi, Mysore, presently working as Deputy Secretary, Zilla Panchayath, Hassan,
  - 2) Sri.S.N.Dayananda, the then Assistant Executive Engineer, Zilla Panchayathi, Hunsur Taluk, Mysore District, presently working as Assistant Executive Engineer, B.B.M.P., Mahadevapura Zone, White Field Road, Bangalore and,
  - 3) Sri.Gangadharaiah, the then Assistant Engineer, Panchayath Raj Engineering Sub Division, Hunsur Taluk, Mysore District, presently working as Assistant Engineer, B.B.M.P., Uttarahalli Sub Division, Bangalore South committed misconduct.

- (i) Under Taluk Panchayath Development Scheme the work of constructing a bus shelter at Kiresodlu village was included in the action plan for the year 2007-08 and Rs.50,000/- was granted for the purpose vide SDR No.280 dated 19/2/2008.

- (ii) As per the completion report (annexure-E in IR) the construction of the bus shelter at Kiresodlu village was completed on 06/02/2008 but, as per the letter of the Executive Officer concerned Hunsur Taluk Panchayath dated: 08/05/2009 (original letter available at page 82 of the file) the construction of the bus shelter could not be undertaken because the villagers demanded that a bigger bus shelter than the proposed size should be constructed. Even then false bill was raised and bill amount was disbursed and afterwards the work was executed in 2009.
- (iii) The IO states that, DGO No. 2, Sri.S.N.Dayanand yourself informed that the bus shelter was constructed in December 2008, 10 months after he endorsed the measurement in the MB book and signed the completion report.
- (iv) DGO Nos. 1 to 3 have executed the work after recording the measurements, in the measurement book, the measurement recorded in the measurement book (M.B. No. 12939 [Annexure-G] did not tally with the actual works executed at site and it resulted in excess payment of Rs.8,529/- causing loss to the Government exchequer (Para 2.03 of I.R).
- (v) From the above points it is clear that, DGO Nos. 1 to 3 without constructing the Bus Shelter in Kiresodlu Village, have drawn the amount, but was also found that, as DGO Nos. 1 to 3 have constructed the Bus Shelter

after raising the bills, the measurements recorded in the measurement book, were not according to the actual.

(vi) DGO No. 1 admitted the false bill, inspite of thoroughly knowing as per your office letter dated 08/05/2009 that the bus shelter had not been constructed DGO No.1 admitted false bill(para 4.05 (b) (i)).

(vii) Though, the amount was disbursed to the contractor without the work being executed DGO No. 1 falsely showed the amount drawn to have been remitted to bank account, as per entry dated 14/03/2008 at page 18 in the cash book and also mentioned treasury token No.672/07-08 (para 4.05 (b) (ii)).

(viii) False bill was raised in contravention of para 17 of the manual of contingent expenditure

(ix) DGO Nos. 2 and 3 recorded false measurement and raised false bills, though, at that time bus shelter construction work at Kiresodlu village had not been executed.

2. In view of the facts stated above and the material on record, replies of the DGO Nos. 1 to 3 have not been found convincing to accept or drop the proceedings against them.
3. The facts supported by the material on record prima facie show that the DGO Nos. 1 to 3, being Public/Government servants, have failed to maintain absolute devotion to duty and also acted in a manner unbecoming of Government servants and thereby committed misconduct and made themselves liable for disciplinary action.

4. Since said facts and material on record prima-facie show that the DGO Nos. 1 to 3 have committed misconduct, recommendation U/s 12(3) of Karnataka Lokayukta Act, was made to the Competent Authority to initiate disciplinary proceedings against DGO Nos. 1 to 3 and to entrust the enquiry to this Institution under Rule 14-A of Karnataka Civil Service (Classifications, Control and Appeal) Rules, 1957.

5. The Government after considering the recommendation made in the report, entrusted the matter to the Hon'ble Upalokayukta to conduct departmental/disciplinary proceedings against the DGO Nos. 1 to 3 and to submit report. **Hence the charge.**

2) ನಾಮನಿರ್ದೇಶನದ ಆದೇಶದಂತೆ, ಆ.ಸ.ನೌ.-1 ರಿಂದ 3 ರವರುಗಳ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆ (Articles of Charge) ಅನ್ನು ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-11 ರವರು ರಚಿಸಿದ್ದು, ಸದರಿ ದೋಷಾರೋಪಣೆಯು ಅನುಬಂಧ-1 ಮತ್ತು ಅನುಬಂಧ-2 ರೊಂದಿಗೆ ದುರ್ನಡತೆ ಮತ್ತು ಕರ್ತವ್ಯತೋಷಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ವಿವರಗಳುಳ್ಳ ಆರೋಪವನ್ನು ಆ.ಸ.ನೌ.-1 ರಿಂದ 3 ರವರುಗಳಿಗೆ ದಿನಾಂಕ: 04/05/2015 ರಂದು ಕಳುಹಿಸಲಾಗಿದ್ದು, ಅದು ಜಾರಿಯಾದ ನಂತರ ಆ.ಸ.ನೌ.-1 ಮತ್ತು 3 ರವರುಗಳು ದಿನಾಂಕ 30/05/2015 ರಂದು ಮತ್ತು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ-2 ರವರು ದಿನಾಂಕ 29/06/2015 ರಂದು ವಿಚಾರಣಾಧಿಕಾರಿಯವರ ಮುಂದೆ ಹಾಜರಾಗಿದ್ದು, ಸದರಿಯವರ ಪ್ರಥಮ ಮೌಖಿಕ ಹೇಳಿಕೆ, ನಿಯಮ-11 ಕೆ.ಸಿ.ಎಸ್. (ಸಿಸಿಎ) ರೂಲ್ಸ್



ರ ಅಡಿಯಲ್ಲಿ ದಾಖಲಿಸಲಾಗಿರುತ್ತದೆ. ಆ.ಸ.ನೌ.-1 ರಿಂದ 3 ರವರುಗಳು ತಪ್ಪೊಪ್ಪಿಕೊಳ್ಳದೆ ಆರೋಪಗಳ ವಿಚಾರಣೆಯನ್ನು ಬಯಸಿರುತ್ತಾರೆ.

3) ಆ.ಸ.ನೌ. ರವರಿಗೆ ದಾಖಲೆಗಳ ಪರಿಶೀಲನೆ ಮತ್ತು ಶೋಧನೆಗಾಗಿ ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗಿರುತ್ತದೆ.

4) ಮೇಲ್ಕಂಡ ಆಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಆ.ಸ.ನೌ.-1 ರವರು ತಮ್ಮ ಪರವಾಗಿ ದಿನಾಂಕ 20/08/2015 ಮತ್ತು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ-2 ಮತ್ತು 3 ರವರು ಜಂಟಿಯಾಗಿ ದಿನಾಂಕ 29/02/2016 ರಂದು ರಕ್ಷಣಾ ಹೇಳಿಕೆಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ತಮ್ಮ ರಕ್ಷಣಾ ಹೇಳಿಕೆಯಲ್ಲಿ ತಮ್ಮ ವಿರುದ್ಧ ಆರೋಪಿಸಲಾದ ಆಪಾದನೆಗಳನ್ನು ನಿರಾಕರಿಸಿರುತ್ತಾರೆ.

5) ಈ ವಿಚಾರಣೆಯ ಮಧ್ಯಂತರದಲ್ಲಿ ಆ.ಸ.ನೌ-2 ಶ್ರೀ ಎಸ್.ಎನ್. ದಯಾನಂದ, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಹುಣಸೂರು ತಾಲ್ಲೂಕು ರವರು ಕರ್ನಾಟಕ ಆಡಳಿತ ನ್ಯಾಯಮಂಡಳಿಯಲ್ಲಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ 7910/2015 ನ್ನು ದಾಖಲಿಸಿದ್ದು, ಮಾನ್ಯ ಕರ್ನಾಟಕ ಆಡಳಿತ ನ್ಯಾಯ ಮಂಡಳಿಯು ಭಾಗಶಃ ಪುರಸ್ಕರಿಸಿದ್ದು, ಈ ಆ.ಸ.ನೌ-2 ರವರಿಗೆ ದೂರು ವಿಚಾರಣೆಯಲ್ಲಿ ಸಲ್ಲಿಸಬೇಕಾಗಿದ್ದ ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಲು ಅವಕಾಶ ನೀಡಲಾಗಿರುತ್ತದೆ. ಆ ಆದೇಶದನ್ವಯ ಈ ಆ.ಸ.ನೌ-2 ರವರ ವಿರುದ್ಧ ಮುಂದುವರೆಸಬೇಕಾಗಿದ್ದ ವಿಚಾರಣೆಯನ್ನು ಈ ಹಂತದಲ್ಲಿ ಈ ವಿಚಾರಣೆಯಿಂದ ಕೈಬಿಡಲಾಗಿರುತ್ತದೆ. ಆ.ಸ.ನೌ-1 ಮತ್ತು 3 ರವರ ವಿರುದ್ಧ ಮಾತ್ರ ಪ್ರಕರಣದ ವಿಚಾರಣೆಯನ್ನು ಮುಂದುವರೆಸಲಾಗಿರುತ್ತದೆ.

6) ಈ ವಿಚಾರಣೆಯಲ್ಲಿ, ಆ.ಸ.ನೌ.-1 ಮತ್ತು 3 ರವರುಗಳ ವಿರುದ್ಧ ಆರೋಪಿಸಲಾದ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಮಂಡನಾಧಿಕಾರಿಗಳು ತಮ್ಮ ಪರವಾಗಿ

ದೂರುದಾರರಾದಶ್ರೀ. ಶ್ರೀ ರಾಜಯ್ಯ ಹೆಚ್.ಹೆಚ್, ಹೆಗ್ಗಂದೂರು ರವರನ್ನು ಪಿ.ಡಬ್ಲ್ಯು.1 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು, ನಿ.ಪಿ.1 ರಿಂದ 5 ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಮತ್ತು ತನಿಖಾಧಿಕಾರಿ ಶ್ರೀ ಬಿ.ಆರ್. ಅನಿಲ್ ಕುಮಾರ್, ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರನ್ನು ಪಿ.ಡಬ್ಲ್ಯು.2 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು, ನಿ.ಪಿ-6 ರಿಂದ 18 ರವರೆಗೆ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ದಾಖಲೆಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

7) ಆ.ಸ.ನೌ-1 ರವರು ತಮ್ಮ ಪರವಾಗಿ ತಾವೇ ಡಿ.ಡಬ್ಲ್ಯು.1 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿದಿದ್ದು, ನಿ.ಡಿ.-2 ರಿಂದ 12 ರವರೆಗಿನ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ ಮತ್ತು ಆ.ಸ.ನೌ-3 ರವರು ತಮ್ಮ ಪರವಾಗಿ ಯಾವುದೇ ಸಾಕ್ಷ್ಯವಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆಗಳ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮ 11(18) ರನ್ವಯ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ-3 ರವರ ಪ್ರಶ್ನಾವಳಿ ( Questionnire ) ಯನ್ನು ದಿನಾಂಕ 22.01.2021 ರಂದು ಪಡೆದುಕೊಳ್ಳಲಾಗಿರುತ್ತದೆ.

8) ಉಭಯ ಪಕ್ಷದವರ ಪರವಾಗಿ ವಾದ ವಿವಾದವನ್ನು ಮತ್ತು ಆ.ಸ.ನೌ.-1 ಮತ್ತು 3 ರವರ ಪರ ಸಲ್ಲಿಸಿರುವ ಲಿಖಿತ ವಾದವನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು.

9) ಈ ಕೆಳಕಂಡ ಅಂಶವು ನನ್ನ ನಿರ್ಣಯಕ್ಕೆ ಉದ್ಭವಿಸಿರುತ್ತದೆ.

**ಅಂಶ-1:** ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರವು ಆ.ಸ.ನೌ-1 ಮತ್ತು 3 ರವರುಗಳ ಮೇಲೆ ಆಪಾದಿಸಲಾದ ಆರೋಪಗಳನ್ನು ರುಜುವಾತುಪಡಿಸಿದೆಯೇ?

**ಅಂಶ-2:** ಆದೇಶವೇನು?

10) ವಾದ ವಿವಾದದ ನಂತರ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು ಮತ್ತು ಲಭ್ಯವಿರುವ ಮೌಖಿಕ ಮತ್ತು ದಸ್ತಾವೇಜು ಸಾಕ್ಷ್ಯವನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು.

11) ಮೇಲ್ಕಂಡ ಪ್ರಶ್ನೆಗಳಿಗೆ ಕೆಳಗೆ ಚರ್ಚಿಸಿರುವ ಕಾರಣಗಳಿಂದ ಉತ್ತರವು ಈ ಕೆಳಕಂಡಂತಿದೆ.

**ಅಂಶ 1: ಸಕಾರಾತ್ಮಕವಾಗಿದೆ.**

**ಅಂಶ 2: ಅಂತಿಮ ಆದೇಶದಂತೆ**

### ಕಾರಣಗಳು:

12) ಅಂಶ-1) ಈ ವಿಚಾರಣೆಯಲ್ಲಿ, ಆ.ಸ.ನೌ.-1 ಮತ್ತು 3 ರವರುಗಳ ವಿರುದ್ಧ ಆರೋಪಿಸಲಾದ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಮಂಡನಾಧಿಕಾರಿಗಳು ತಮ್ಮ ಪರವಾಗಿ ದೂರುದಾರರಾದ ಶ್ರೀ. ಶ್ರೀ ರಾಜಯ್ಯ ಹೆಚ್.ಹೆಚ್, ಹೆಗ್ಗಂದೂರು ರವರನ್ನು ಪಿ.ಡಬ್ಲ್ಯೂ-1 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು, ನಿ.ಪಿ.1 ರಿಂದ 5 ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಮತ್ತು ತನಿಖಾಧಿಕಾರಿ ಶ್ರೀ ಬಿ.ಆರ್. ಅನಿಲ್ ಕುಮಾರ್, ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರನ್ನು ಪಿ.ಡಬ್ಲ್ಯೂ-2 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು, ನಿ.ಪಿ-6 ರಿಂದ 18 ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

13) ಪಿ.ಡಬ್ಲ್ಯೂ-1 ದೂರುದಾರ ಶ್ರೀ. ರಾಜಯ್ಯ ಹೆಚ್.ಹೆಚ್ ರವರು ತಮ್ಮ ಮುಖ್ಯ ವಿಚಾರಣೆಯಲ್ಲಿ, ಹುಣಸೂರು ತಾಲ್ಲೂಕು ಕಿರೆಸೊಡ್ಡು ಗ್ರಾಮದಲ್ಲಿ ನಿರ್ಮಿಸಲಾದ ಸಾರ್ವಜನಿಕ ಬಸ್ ನಿಲ್ದಾಣ,

ಕೋಣನ ಹೊಸಳ್ಳಿ ಗ್ರಾಮದ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಮತ್ತು ಹೆಮ್ಮಿಗೆ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಗೆ ಕಿರು ನೀರು ಸರಬರಾಜು ಯೋಜನೆ ಕಾಮಗಾರಿಗಳನ್ನು ನಡೆಸದೆ ಬಿಲ್ಲುಗಳನ್ನು ಪಾವತಿಸಿ, ಈ ಆ.ಸ.ನೌ ರವರು ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆಂದು ಸ್ಪಷ್ಟವಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ.

14) ಪಿಡಬ್ಲ್ಯೂ-1 ರವರು ತಮ್ಮ ಮುಂದುವರೆದ ಮುಖ್ಯ ಸಾಕ್ಷ್ಯದಲ್ಲಿ, ಈ ಬಗ್ಗೆ ತಾವು ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಗೆ ಸಲ್ಲಿಸಿದ ದೂರನ್ನು ನಿ.ಪಿ-1 ಎಂದು, ಅದರೊಂದಿಗಿನ ವಿವರವನ್ನು ನಿ.ಪಿ-1(ಎ) ಮತ್ತು ನಿ.ಪಿ-1(ಬಿ) ಎಂದು ಗುರುತಿಸಿರುತ್ತಾರೆ. ಮುಂದುವರೆದು, ಈ ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಯ ಮುಖ್ಯ ಅಭಿಯಂತರರು, ರವರು ಬರೆದ ಪತ್ರವನ್ನು ನಿ.ಪಿ-2 ಎಂದು, ತಾನು ಸಲ್ಲಿಸಿದ ಪ್ರಪತ್ರ-1 ಮತ್ತು 2 ನ್ನು ನಿ.ಪಿ-3 ಮತ್ತು 4 ಎಂದು, ಈ ದೂರಿನೊಂದಿಗೆ ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಹಾಜರು ಮಾಡಲಾದ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಗಳನ್ನು ನಿ.ಪಿ-5 (8 ಹಾಳೆಗಳು) ಎಂದು ಗುರುತಿಸಿರುತ್ತಾರೆ. ಮುಂದುವರೆದು, ಈ ಕೆಳಕಂಡಂತೆ ನುಡಿದಿರುತ್ತಾರೆ:

“ ಈ ಆ.ಸ.ನೌ ರವರುಗಳು ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸದೆ ಬಿಲ್ ಪಾವತಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತಾರೆ”.

ಈ ದೂರುದಾರರನ್ನು ಆ.ಸ.ನೌ-1 ರವರು ಪಾಟೀ ಸವಾಲು ವಿಚಾರಣೆ ಮಾಡಿದ್ದು, ತನ್ನ ಪಾಟೀ ಸವಾಲಿನಲ್ಲಿ ಈ ದೂರುದಾರರು ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಯ ತನಿಖಾಧಿಕಾರಿ ಸ್ಥಳಕ್ಕೆ ಬಂದಾಗ ಹಾಜರಿದ್ದಿರುವುದಾಗಿ ಸೂಚಿಸಿದ್ದನ್ನು ಒಪ್ಪಿಕೊಂಡಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ಆ ಕಾಲಕ್ಕೆ ಆ.ಸ.ನೌ-2 ಮತ್ತು 3

ರವರೂ ಸಹ ಹಾಜರಿದ್ದರು ಎಂದು ಸೂಚಿಸಿದ್ದನ್ನು ನಿಜವೆಂದು ಒಪ್ಪಿಕೊಂಡಿರುತ್ತಾರೆ. ಈ ರೀತಿ ಸೂಚಿಸಿದ್ದನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಯ ತನಿಖಾಧಿಕಾರಿ ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿದ್ದು, ಆ ಸಮಯದಲ್ಲಿ ದೂರುದಾರರು ಮತ್ತು ಆ.ಸ.ನೌ-2 ಮತ್ತು 3 ರವರು ಹಾಜರಿದ್ದಿರುವುದು ರುಜುವಾತಾಗುತ್ತದೆ.

15) ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಪಿಡಬ್ಲ್ಯೂ-2 ತನಿಖಾಧಿಕಾರಿ ಶ್ರೀ ಬಿ.ಆರ್. ಅನಿಲ್ ಕುಮಾರ್, ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರ ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡಿದ್ದು ನಿ.ಪಿ-6 ರಿಂದ 18 ರವರೆಗಿನ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ತನಿಖಾಧಿಕಾರಿಯವರ ಪತ್ರ ದಿನಾಂಕ: 25/02/2009 ದೂರುದಾರರಿಂದ ಮಾಹಿತಿಯನ್ನು ಕೋರಿದ್ದು, ಸದರಿ ಪತ್ರ ನಿಶಾನೆ ಪಿ-6 ಎಂದು, ಕಿರೆಸೊಡ್ಡು ಗ್ರಾಮದಲ್ಲಿ ಬಸ್ ತಂಗುದಾಣವನ್ನು ನಿರ್ಮಿಸಿರುವುದು, ಸದರಿ ಕಾಮಗಾರಿಯು ದಿನಾಂಕ: 06/02/2008ಕ್ಕೆ ಪೂರ್ಣಗೊಂಡಿರುವುದು, ತತ್ಸಂಬಂಧ ದಾಖಲೆಗಳನ್ನು ದಿ: 06/02/2008ಕ್ಕೆ ದಾಖಲಿಸಿರುವುದು ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ಕಾಮಗಾರಿಗೆ ಅಳತೆ ಪುಸ್ತಕ ದಿ: 02/01/2005ರಲ್ಲಿ ಪುಟ ಸಂ: 78 ರಿಂದ 81ರ ವರೆಗೆ ದಾಖಲಿಸಿದ್ದು, ಸದರಿ ದಾಖಲೆಯ ದೃಢೀಕೃತ ಪ್ರತಿ ನಿಶಾನೆ ಪಿ-7 ಎಂದು, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯು ಕ್ಯಾಶ್ ಬುಕ್ ದಿನಾಂಕ: 14/03/2008 ರಲ್ಲಿ ಸದರಿ ಕಾಮಗಾರಿಗೆ 50,000/- ಬಿಡುಗಡೆಯಾಗಿರುವುದು ಈ ಸಂಬಂಧ ಖಜಾನೆ ಚೆಕ್ 066797 ರಲ್ಲಿ ಚೆಕ್ ವಿತರಣೆಯಾಗಿದ್ದು, ಸದರಿ ಕ್ಯಾಶ್ ಬುಕ್‌ನ ದೃಢೀಕೃತ ಪ್ರತಿ ನಿಶಾನೆ ಪಿ-8 ಎಂದು, ಸದರಿ ಕಾಮಗಾರಿ ನಿರ್ಮಾಣ ಸಂಬಂಧ ಕಾಮಗಾರಿ ಬಾಬು ರೂ. 43,500/- ಚೆಕ್‌ನ್ನು ಕಾಮಗಾರಿ ನಿರ್ಮಿಸಿದ ಗುತ್ತಿಗೆದಾರರಾದ ಶ್ರೀ. ಹೆಚ್ ಸತೀಶ್ ರವರು ಪಡೆದಿದ್ದು, ದಿನಾಂಕ: 26/03/2008 ರಂದು ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಿದ ಪತ್ರದ ಚೆರಾಕ್ಸ್ ಪ್ರತಿ ನಿಶಾನೆ ಪಿ-9 ಎಂದು, ಆ.ಸ.ನೌ-2 ರವರು ಚುನವಣಾ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಕಾಲಾವಕಾಶ ಕೋರಿದ್ದು, ಸದರಿ ಪತ್ರಕ್ಕೆ ಮುಖ್ಯಅಭಿಯಂತರರು ದಿನಾಂಕ: 30/03/2009 ರಂದು ಬರೆದ ಪತ್ರ ನಿಶಾನೆ ಪಿ-10 ಎಂದು, ಆ.ಸ.ನೌ-2 ರವರು ಕಾಲಾವಕಾಶ ಕೋರಿ ಪತ್ರ

ಬರೆದಿದ್ದು, ಸದರಿ ಪತ್ರವನ್ನು ನಿಶಾನೆ ಪಿ-11 ಎಂದು, ನಿಶಾನೆ ಪಿ-10ಕ್ಕೆ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ಹುಣಸೂರು ರವರು ದಿನಾಂಕ: 08/05/2009 ರಂದು ಪತ್ರ ಬರೆದಿದ್ದು, ಸದರಿ ಪತ್ರವನ್ನು ನಿಶಾನೆ ಪಿ-12 ಎಂದು, ಕಿರಿಸೋಡ್ಡು ಗ್ರಾಮದಲ್ಲಿ ಬಸ್ ತಂಗುದಾಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಂಜೂರಾಗಿರುವ ಕಾಮಗಾರಿಯ ಹಣ ಕಾವೇರಿ ಗ್ರಾಮೀಣ ಅಭಿವೃದ್ಧಿ ಬ್ಯಾಂಕಿನ ಎಸ್.ಬಿ ಅಕೌಂಟ್‌ನಲ್ಲಿ ಇಟ್ಟಿರುವುದಾಗಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರು ಬರೆದ ಪತ್ರ ನಿಶಾನೆ ಪಿ-13 ಎಂದು, ಸದರಿ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಅಳತೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಅಳತೆಗಳು ಅಳತೆಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಿದ ಅಳತೆಗಿಂತ ವ್ಯತಿರಿಕ್ತವಾಗಿದ್ದು, ಈ ಸಂಬಂಧ ವ್ಯತ್ಯಾಸದ ತಖ್ತೆಯನ್ನು ಸ್ಥಳದಲ್ಲಿ ಹಾಜರಿದ್ದ ಗಂಗಾಧರಯ್ಯ (ಆ.ಸ.ನೌ-3) ರವರು ದೃಢೀಕರಿಸಿದ್ದು, ಸದರಿ ತಖ್ತೆಯ ಜೆರಾಕ್ಸ್ ಪ್ರತಿ ನಿಶಾನೆ ಪಿ-14 ಎಂದು, ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆಯ ಮಹಜರ್‌ಗೆ ಆ.ಸ.ನೌ-2 ಮತ್ತು 3 ರವರು ಸಹಿ ಮಾಡಿದ್ದು, ಸದರಿ ಪಂಚನಾಮೆಯನ್ನು ನಿಶಾನೆ ಪಿ-15 ಎಂದು, The manual of contingent expenditure 1958 ರ ಪ್ರತಿ ನಿಶಾನೆ ಪಿ-16 ಎಂದು, ಕರ್ನಾಟಕ ಪಿಡಬ್ಲ್ಯೂಡಿ ಅಕೌಂಟ್ಸ್ ಕೋಡ್‌ನ ಪ್ರತಿಯನ್ನು ನಿಶಾನೆ ಪಿ-17 ಎಂದು ಮತ್ತು ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿ ದಿನಾಂಕ: 13/03/2014 ನ್ನು ನಿಶಾನೆ ಪಿ-18 ಎಂದು ಗುರುತಿಸಲಾಗಿರುತ್ತದೆ.

16) ತನಿಖಾಧಿಕಾರಿಯವರು ಈ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತನಿಖೆ ಮಾಡಿ ಸ್ಥಳದಲ್ಲಿಯೇ ನಿ.ಪಿ-15 ಪಂಚನಾಮೆಯನ್ನು ತಯಾರಿಸಿರುವುದಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ. ಮುಂದುವರೆದು ತನಿಖಾಧಿಕಾರಿಯು ನುಡಿದಿರುವುದೇನೆಂದರೆ, ಆ.ಸ.ನೌ-1 ರವರು ಈ ಕಾಮಗಾರಿಯನ್ನು 2009-10 ನೇ ಸಾಲಿನಲ್ಲಿ ಪ್ರಾರಂಭಿಸಿ ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗದವರು ಕೆಲಸ ನಿರ್ವಹಿಸಿದ್ದಾರೆ ಎಂಬುದಾಗಿ ವರದಿ ಮಾಡಿದ್ದು, ಸದರಿ ಅಂಶವನ್ನು ಗಮನಿಸಿದಾಗ ಹಿಂದೆ ತಿಳಿಸಿದಂತೆ, ದಿನಾಂಕ 06.02.2008 ರಂದು ಮುಕ್ತಾಯವಾಗಿರುವುದಾಗಿ ನೀಡಿದ ಪತ್ರವನ್ನು ನಿ.ಪಿ-12 ರ ಜೊತೆಯಲ್ಲಿ ಕಳುಹಿಸಿರುವುದಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ. ಸದರಿ ಕಾಮಗಾರಿಯ ಎಸ್ಪಿಮೇಷನ್ ಜೊತೆಗೆ ಸಲ್ಲಿಸಿದ

ದಾಖಲೆಗಳನ್ನು ನಿ.ಪಿ-12(1) (9 ಹಾಳೆಗಳು) ದಾಖಲೆಗಳನ್ನು ಗುರುತಿಸಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, 2009-10 ನೇ ಸಾಲಿನಲ್ಲಿ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸಲಿದ್ದಾರೆ ಎಂದು ತಿಳಿಸಲಾದ ಬಸ್ ನಿಲ್ದಾಣಕ್ಕೆ ಕುರಿತಂತೆ ಹಣ ಪಾವತಿಸಿರುವುದಾಗಿ ಹಾಗೂ ಸದರಿ ಹಣವನ್ನು ಗುತ್ತಿಗೆದಾರರು ಸಹ ಪಡೆದುಕೊಂಡಿರುವುದಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ. ಈ ಅಂಶವನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ದಿನಾಂಕ 06.08.2008 ರಂದು ಕಾಮಗಾರಿ ಮುಕ್ತಾಯವಾಗಿರುವುದಾಗಿ ನೀಡಲಾದ ವರದಿ ನಿ.ಡಿ-12(9) ರಲ್ಲಿ ವಿವರಿಸಿದಂತೆ, ಈ ಬಸ್ ನಿಲ್ದಾಣ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರುವುದಿಲ್ಲವೆಂಬುದು ರಜುವಾತಾಗುತ್ತದೆ. ತನಿಖಾಧಿಕಾರಿ ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿದಾಗ ಈ ಆ.ಸ.ನೌ-1 ಮತ್ತು 3 ರವರುಗಳು ಸಹ ಹಾಜರಿದ್ದು ಮುಕ್ತಾಯ ಪ್ರಮಾಣ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿದಂತೆ ಈ ಬಸ್ ತಂಗುದಾಣವನ್ನು ನಿರ್ಮಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ತಕರಾರನ್ನು ಸ್ಥಳದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಗೆ ಮಾಡಿರುವುದಿಲ್ಲವೆಂಬುದು ಸ್ಪಷ್ಟವಾಗುತ್ತದೆ. ಅಲ್ಲದೆ, ಈ ತನಿಖಾಧಿಕಾರಿಗೆ ಆ.ಸ.ನೌ-2 ಮತ್ತು 3 ರವರು ನೀಡಿದ ಮಾಹಿತಿಯಂತೆ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಡಿಸೆಂಬರ್ 2008 ರಲ್ಲಿ ಪೂರ್ಣಗೊಳಿಸಿರುವುದಾಗಿ ಅಂದರೆ 10 ತಿಂಗಳ ನಂತರ ಪೂರ್ಣಗೊಳಿಸಿರುವುದು ತಿಳಿದುಬಂದಿರುವುದಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ಈ ಕಾಮಗಾರಿಯನ್ನು ಸ್ಥಳದಲ್ಲಿ ಪರೀಕ್ಷಿಸಿದಾಗ ಅದರ ಅಳತೆಗಳು ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಿದ ಅಳತೆಗಿಂತ ವ್ಯತಿರಿಕ್ತವಾಗಿತ್ತೆಂದು ಹಾಗೂ ಈ ಸಂಬಂಧ ವ್ಯತ್ಯಾಸದ ತಃಖ್ತೆಯನ್ನು ಸ್ಥಳದಲ್ಲಿ ಹಾಜರಿದ್ದ ಆ.ಸ.ನೌ-3 ರವರು ದೃಢೀಕರಿಸಿರುವುದಾಗಿ, ಸದರಿ ತಃಖ್ತೆಯನ್ನು ತನಿಖಾಧಿಕಾರಿ ನಿ.ಪಿ-14 ಎಂದು ಗುರುತಿಸಿರುತ್ತಾರೆ.

17) ತನಿಖಾಧಿಕಾರಿ ಮುಂದುವರೆದು ನುಡಿಯುವುದೇನೆಂದರೆ, ಈ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ನೀಡಿದ ನಿ.ಪಿ-12 ದಿನಾಂಕ 08.05.2009 ರ ಪತ್ರದಲ್ಲಿ ಸದರಿ ಕಾಮಗಾರಿಯ ಬಿಲ್ ತಯಾರಿಸಿ ಹಣವನ್ನು ದುರುಪಯೋಗ ಮಾಡಬಾರದೆಂದು ಕಾವೇರಿ ಗ್ರಾಮೀಣ ಅಭಿವೃದ್ಧಿ ಬ್ಯಾಂಕ್‌ನಲ್ಲಿ ತೊಡಗಿಸಿದ್ದಾರೆ ಎಂಬುದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, **The manual of contingent expenditure 1958** ರ ಪ್ಯಾರ 17 ರಲ್ಲಿನ ನಿಯಮ ಉಲ್ಲಂಘಿಸಿರುವುದಾಗಿ ಅದನ್ನು ನಿ.ಪಿ-16 ಎಂದು ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ಭಾಗವನ್ನು 16(ಎ) ಎಂದು

ಗುರುತಿಸಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ದಿ ಕರ್ನಾಟಕ ಪಿಡಬ್ಲ್ಯೂಡಿ ಅಕೌಂಟ್ಸ್ ಕೋಡನ ಪ್ಯಾರ 209(ಡಿ) ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿರುವುದಾಗಿ ಅದನ್ನು ನಿ.ಪಿ-17 ಎಂದು ಹಾಗೂ ಸಂಬಂಧಪಟ್ಟ ಭಾಗವನ್ನು 17(ಎ) ಎಂದು ಗುರುತಿಸಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ಪಿಡಬ್ಲ್ಯೂಡಿ ಡಿರ್ಪಾರ್ಟ್‌ಮೆಂಟ್‌ಲ್ ಕೋಡ್ ವಾಲ್ಯೂಮ್-2 ಪ್ಯಾರ 301 ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆಂದು ನುಡಿದಿರುತ್ತಾರೆ. ಈ ರೀತಿ ತನಿಖಾಧಿಕಾರಿಯು ಸಾಕ್ಷಿ ನುಡಿದಿದ್ದು, ಅಲ್ಲದೆ ಈ ಕೆಳಕಂಡಂತೆ ಅಭಿಪ್ರಾಯ ನೀಡಿರುತ್ತಾರೆ.

“ ಮೂಲತವಾಗಿ ದೂರುದಾರರಾದ ಶ್ರೀ ಹೆಚ್.ಹೆಚ್. ರಾಜಯ್ಯ ಇವರು ಆರೋಪಿಸಿರುವಂತೆ ಕಿರುಸೋಡ್ಲು ಗ್ರಾಮದಲ್ಲಿ ಬಸ್ ತಂಗುದಾಣವನ್ನು ಸದರಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿದ ದಿನಾಂಕದಂದು ನಿರ್ಮಿಸದೆ, ಸದರಿ ಬಾಬು ಹಣವನ್ನು ಬಿಡುಗಡೆ ಮಾಡುವಲ್ಲಿ ಆ.ಸ.ನೌ-1 ರವರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ತನಿಖೆಯಲ್ಲಿ ಕಂಡುಬಂದಿರುತ್ತದೆ”.

ಈ ರೀತಿ ತನಿಖಾಧಿಕಾರಿ ನುಡಿದಿರುವುದನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಈ ಆ.ಸ.ನೌ-1 ಮತ್ತು 3 ರವರು ಬಸ ನಿಲ್ದಾಣ ಕಾಮಗಾರಿ ಮಾಡದೆ ಬಿಲ್ ಪಾವತಿ ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ರುಜುವಾತಾಗುತ್ತದೆ. ಈ ತನಿಖಾಧಿಕಾರಿಗೆ ಆ.ಸ.ನೌ-1 ಮತ್ತು 3 ರವರು ಪಾಟೀ ಸವಾಲು ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿದಾಗ್ಯೂ ಯಾವುದೇ, ವ್ಯತಿರಿಕ್ತ ಸಾಕ್ಷಿಯನ್ನು ಹೊರತಂದಿರುವುದಿಲ್ಲ. ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಈ ಆ.ಸ.ನೌ-1 ಮತ್ತು 3 ರವರ ಮೇಲಿನ ಆರೋಪಕ್ಕೆ ಪೂರಕವಾಗುವಂತೆ ದೂರುದಾರರು ಮತ್ತು ತನಿಖಾಧಿಕಾರಿಯ ಸಾಕ್ಷ್ಯ ನೀಡಿ ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಸಫಲವಾಗಿರುತ್ತದೆ.

18) ಆ.ಸ.ನೌ-1 ರವರು ಡಿಡಬ್ಲ್ಯೂಡಿ-1 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿದಿದ್ದು, ತಾನು ಜವಾಬ್ದಾರನಿರುವುದಿಲ್ಲವೆಂದು ಹಾಗೂ ನಿ.ಡಿ.-2 ರಿಂದ 12 ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಸರ್ಕಾರದ ನಡವಳಿ ಸಂಖ್ಯೆ ಗ್ರಾಅಪ 100 ಜೆಪ 05, ಬೆಂಗಳೂರು ದಿನಾಂಕ: 01/05/2005 ನಿಶಾನೆ ಡಿ-1 ಎಂದು, ದಿನಾಂಕ: 01.06.2005ರ ಸರ್ಕಾರದ ನಡವಳಿಯ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಯನ್ನು ನಿಡಿ-2 ಎಂದು, ಕರ್ನಾಟಕ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ನಿಯಮ



1966ರ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಯನ್ನು ನಿಶಾನೆ ಡಿ-3 ಎಂದು, ರೂ. 43,500/- ಚೆಕ್ ಮುಖಾಂತರ ಗುತ್ತಿಗೆದಾರನಿಗೆ ದಾಖಲಿಸಿದ ಬಗ್ಗೆ ಟ್ರಜರಿಗೆ ಕಳುಹಿಸಿದ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಯನ್ನು ನಿಶಾನೆ ಡಿ-4 ಎಂದು, ಸದರಿ ಕಾಮಗಾರಿಯ ಸಂಬಂಧಿಸಿದ ಕಛೇರಿ ಟಿಪ್ಪಣಿಯ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಯನ್ನು ನಿಶಾನೆ ಡಿ-5 ಎಂದು, ಸದರಿ ಕಾಮಗಾರಿಯ ಫೋಟೋ ನಿಶಾನೆ ಡಿ-6 ಎಂದು, ಗುತ್ತಿಗೆ ಪ್ರಮಾಣಪತ್ರದ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಯನ್ನು ನಿಶಾನೆ ಡಿ-7 ಎಂದು, ಗುತ್ತಿಗೆದಾರನಿಗೆ ರೂ. 43,500/- ಪಾವತಿಸಿದ ಬಗ್ಗೆ ಖಜಾನೆ ಕೆ.ಟಿ.ಪಿ. 28ರ ದೃಢೀಕೃತ ಪ್ರತಿಯನ್ನು ನಿಶಾನೆ ಡಿ-8 ಎಂದು, ಆ.ಸ.ನೌ-1 ರವರು ದಿನಾಂಕ: 12/11/2008ರಂದು ವರ್ಗಾವಣೆಗೊಂಡ ಬಗ್ಗೆ ಅಧಿಸೂಚನೆ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಯನ್ನು ನಿ.ಡಿ-9 ಮತ್ತು ಸಿ.ಟಿ.ಸಿಯನ್ನು ನಿಶಾನೆ ಡಿ-9(ಎ) ಎಂದು, ದಿನಾಂಕ: 08.05.2009 ಮತ್ತು 11.06.2009 ರಂದು ನಂತರದ ಅಧಿಕಾರಿಯು ಬರೆದ ಎರಡು ಪತ್ರದ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಯನ್ನು ನಿಶಾನೆ ಡಿ-10 ಮತ್ತು 11 ಎಂದು ಮತ್ತು ದಿನಾಂಕ: 17.11.2009 ರಂದು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಆ.ಸ.ನೌ-1 ರವರನ್ನು ಹೊರತುಪಡಿಸಿ, ಬೇರೆ ಅಧಿಕಾರಿಗಳಿಗೆ ನೀಡಿದ ನೋಟಿಸ್ ಪ್ರತಿಯನ್ನು ನಿಶಾನೆ ಡಿ-12 ಎಂದು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಸದರಿ ದಾಖಲೆಗಳು ಈ ಆ.ಸ.ನೌ ರವರ ಮೇಲಿನ ಆರೋಪವನ್ನು ನಾಸಾಬೀತುಗೊಳಿಸುವಲ್ಲಿ ಸಹಕಾರಿಯಾಗಿರುವುದಿಲ್ಲ. ಈ ಆ.ಸ.ನೌ ರವರು ಪಾಟೀ ಸವಾಲಿನಲ್ಲಿ ಮಂಡನಾಧಿಕಾರಿಗಳು ಪ್ರಶ್ನಿಸಿದಂತೆ ಕಾಮಗಾರಿ ಮುಕ್ತಾಯ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆದುಕೊಂಡ ನಂತರವೆ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಬೇಕಾಗಿತ್ತು ಎಂದು ಸೂಚಿಸಿದಾಗ ನಿಜವೆಂದು ಒಪ್ಪಿಕೊಂಡಿರುತ್ತಾರೆ. ಲೋಕಾಯುಕ್ತ ತನಿಖಾಧಿಕಾರಿ ತನಿಖೆ ಮಾಡಿ ನಿ.ಪಿ-18 ರಂತೆ ವರದಿ ಸಲ್ಲಿಸಿರುವುದನ್ನು ಒಪ್ಪಿಕೊಂಡಿರುತ್ತಾರೆ. ಈ ಆ.ಸ.ನೌ ರವರು ನಿ.ಡಿ-6 ಫೋಟೋ ಗುರುತಿಸಿಕೊಂಡಿದ್ದು, ಸದರಿ ಫೋಟೋದಲ್ಲಿ ತೋರಿಸಲಾದ ಬಸ್ ನಿಲ್ದಾಣವನ್ನು ಕಾಮಗಾರಿ ಮುಕ್ತಾಯ ಪ್ರಮಾಣ ಪತ್ರ ನೀಡುವ ಪೂರ್ವದಲ್ಲಿಯೆ ನಿರ್ಮಿಸಲಾಗಿತ್ತು ಎಂದು ತೋರಿಸಲು ಈ ಆ.ಸ.ನೌ-1 ರವರು ವಿಫಲರಾಗಿರುತ್ತಾರೆ.

19) ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಪಿ.ಡಬ್ಲ್ಯೂ-2 ರವರು ನೀಡಿದ ನಿ.ಪಿ-18 ತನಿಖಾ ವರದಿಯಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯು ಈ ಕೆಳಕಂಡಂತೆ ಅಭಿಪ್ರಾಯ ವ್ಯಕ್ತಪಡಿಸಿರುತ್ತಾರೆ:-

**“ On investigating the complaint filed by Sri. H.H. Rajaiah, it is found that, the allegation made by the complainant, with regard to drawing the bill, without construction of the Bus Stop in Kiresodlu Village, has been Established. Further, based on the evidences narrated in the pre-paras, relating to the said instance, Sri. S.N. Dayanand and Sri. Gangadharaiah are found to be responsible, for not only recording the false measurements in the Measurement Book, but also for raising the bills without constructing the said Bus Shelter. Apart from the above, Sri. H.C. Puttaswamy, the then Executive Officer has also committed irregularities by admitting the bills, very well knowing that, the said Bus Shelter has not been constructed. Hence, it is felt necessary, to cause appropriate action, against these officials, for the irregularities explained in the pre-paras ”.**

ಈ ರೀತಿ ತನಿಖಾಧಿಕಾರಿಯು ಅಭಿಪ್ರಾಯ ವ್ಯಕ್ತಪಡಿಸಿರುವುದನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಈ ಆ.ಸ.ನೌ-1 ಮತ್ತು 3 ರವರು ಮಾಡಿದ ಕಿರೆಸೊಡ್ಲು ಗ್ರಾಮದ ಬಸ್ ನಿಲ್ದಾಣ ಕಾಮಗಾರಿಯನ್ನು ನಿ.ಪಿ-12(9) ವರದಿಯಲ್ಲಿ ಕಾಣಿಸಿದಂತೆ ದಿನಾಂಕ 06.02.2008 ರಂದು ಮುಕ್ತಾಯಗೊಳಿಸದೆ ಇದ್ದಾಗ್ಯೂ, ನಿ.ಪಿ-9 ರಂತೆ ಗುತ್ತಿಗೆದಾರನಿಗೆ ಕಾಮಗಾರಿಯ ಹಣ ರೂ. 43,500/- ಗಳನ್ನು ದಿನಾಂಕ 26.03.2008 ರಂದು ಹಣ ಪಾವತಿಸಿರುವುದು ರುಜುವಾತಾಗುತ್ತದೆ. ಆಪಾದಿಸಿದಂತೆ ಈ ಆ.ಸ.ನೌ-1 ಮತ್ತು 3 ರವರು ದಿನಾಂಕ 06.02.2008 ರಂದು ಈ ಬಸ್ ನಿಲ್ದಾಣದ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸದೆ ಇದ್ದಾಗ್ಯೂ

ಗುತ್ತಿಗೆದಾರನಿಗೆ ಹಣ ಪಾವತಿಯಾಗಲು ಸಹಕರಿಸಿ ದುರ್ನಡತೆ ತೋರಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತಾರೆಂಬುದು ರುಜುವಾತಾಗುತ್ತದೆ.

20) ಈ ಎಲ್ಲಾ ಕಾರಣಗಳಿಂದ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದವರು ಆ.ಸ.ನೌ-1 ಶ್ರೀ ಹೆಚ್.ಸಿ. ಪುಟ್ಟಸ್ವಾಮಿ, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಮೈಸೂರು ಮತ್ತು ಆ.ಸ.ನೌ-3 ಶ್ರೀ ಗಂಗಾಧರಯ್ಯ, ಹಿಂದಿನ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ರವರುಗಳ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆಪಾದನೆ ದುರ್ನಡತೆ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪಗಳನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಯಶಸ್ವಿಯಾಗಿರುತ್ತಾರೆಂದು ನಿರ್ಣಯಿಸಲಾಗಿದೆ. ಅಲ್ಲದೇ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದವರು ನೀಡಿರುವ ಮೌಖಿಕ ಮತ್ತು ದಸ್ತಾವೇಜು ಸಾಕ್ಷ್ಯಗಳು ಆ.ಸ.ನೌ.-1 ಮತ್ತು 3 ರವರುಗಳು ಕರ್ತವ್ಯಲೋಪ ಮತ್ತು ದುರ್ನಡತೆ ಎಸಗಿರುವ ಹೆಚ್ಚಿನ ಸಂಭವನಿಯತೆ ಕಂಡುಬರುತ್ತದೆ. ಈ ಎಲ್ಲಾ ಕಾರಣಗಳಿಂದ ಅಂಶ 1 ಕ್ಕೆ ಸಕಾರಾತ್ಮಕವಾಗಿ ಉತ್ತರಿಸಲಾಗಿದೆ.

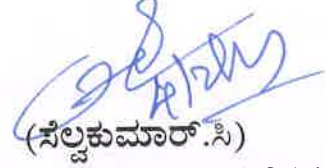
ಅಂಶ-2: ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಗಾಗಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಲಾಗಿದೆ.

### ಆದೇಶ

ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದವರು ಆ.ಸ.ನೌ-1 ಶ್ರೀ ಹೆಚ್.ಸಿ. ಪುಟ್ಟಸ್ವಾಮಿ, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಮೈಸೂರು ಮತ್ತು ಆ.ಸ.ನೌ-3 ಶ್ರೀ ಗಂಗಾಧರಯ್ಯ, ಹಿಂದಿನ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್‌ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಹುಣಸೂರು ತಾಲ್ಲೂಕು, ಮೈಸೂರು ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆರೋಪವನ್ನು ರುಜುವಾತುಪಡಿಸಲಾಗಿದೆ ಎಂದು ನಿರ್ಣಯಿಸಲಾಗಿದೆ.

ಈ ವರದಿಯನ್ನು ಮಾನ್ಯ ಉಪಲೋಕಾಯುಕ್ತ-2 ರವರಿಗೆ ಮುಚ್ಚಿದ ಲೋಕೋಪಯುಕ್ತ ಸಲ್ಲಿಸುವಂತೆ ಕಛೇರಿಗೆ ಆದೇಶಿಸಲಾಗಿದೆ.

ಬೆಂಗಳೂರು  
ದಿನಾಂಕ 04.02.2021.



(ಸೆಲ್ವಕುಮಾರ್.ಸಿ)

ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-16,  
ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ,  
ಬೆಂಗಳೂರು.